

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) and (b) There is no proposal under consideration of the Government of India for providing houses to slum dwellers in metropolitan cities including Madras with World bank Aid.

Allotment of Government Accommodation

2194. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of Government residential accommodation allotted on seniority basis and on out of turn/adhoc/priority basis during 1994, type-wise, and how does the same compare with the allotments made in the preceding three years;

(b) the reasons for making more number of allotments on out of turn/adhoc/priority basis than the laid down ratio;

(c) the competent authorities which made such allotments;

(d) number of complaints received in this regard, and

(e) the steps taken to adhere strictly to laid down ratio?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) (a) to (e). The adhoc allotment is sanctioned by the Minister of Urban Development and the Minister of State for Urban Development as per the provisions of Supplementary Rules 317 B-25. Due to the large number of request received for out of turn allotment on compassionate and similar other grounds, it has not been feasible to maintain strictly at times the requisite ratio. Nevertheless every effort is made to adhere to the ratio. The other information asked for is being compiled

[Translation]

Bomb Blasts in Jammu and Kashmir

2195. SHRI CHANDRESH PATEL.
SHRI GURUDAS KAMAT:
KUMARI SUSHILA TIRIYA:

Will the PRIME MINISTER be pleased to state.

(a) the details of the incidents of bomb blast/explosion which took place at different places in Jammu and Kashmir during each of the last three years and in 1994 till date and the number of persons killed/injured in each of the incidents;

(b) the outcome of the enquiries held and the persons arrested in each case;

(c) the particulars of the militant outfit who have claimed the responsibility for each of the incidents; and

(d) the details of compensation paid to the victims or to the families of deceased?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE

DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) Details of bomb blasts/explosions during the period under report is given as under:

	1991	1992	1993	1994 (upto Nov. 30)
<i>Incidents Killed</i>	677	757	1006	1082
Civilians	41	98	78	107
S/Fs	68	15	53	23
Militants	7	20	30	15
<i>Injured</i>				
Civilians	551	683	719	1262
S/Fs	178	273	485	328
Militants	—	—	2	7

(b) 7130 persons were arrested in J&K for indulging in terrorist related crimes during this period

(b) Various militant outfits namely Hizbul-Mujahideen, Ikhwan-ul-Musalmeeen, Al-Umar Mujahideen, JKLF, Hizbullah, Harkat-ul-Ansar, Tehreek-ul-Mujahideen, Harkat-ul-Mujahideen etc have claimed the responsibility for various explosions, from time to time.

(d) Rupees one lakh as ex-gratia is being paid to the next of kin of innocent civilians killed in acts of militants violence.

Civil Services Examination

2196. SHRI CHHEDI PASWAN. Will the PRIME MINISTER be pleased to state.

(a) whether a paper of English language is compulsory in civil services examination,

(b) if so, the details thereof and the reasons behind it; and

(c) the steps taken by the Government to discontinue English as compulsory paper in this examination?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SMT. MARGARET ALVA): (a) to (c). Under the existing scheme of Civil Services Examination based on the Kothari Committee's recommendations, a compulsory English paper has been prescribed at the Main stage of the Exam only and is of articulation standard. Also, the marks in this paper do not count for final ranking i.e. the paper is of qualifying nature only.

The question of continuance or otherwise of the compulsory English paper in various examinations of UPSC including the Civil Services Examination was reviewed by an Expert Committee headed by Dr. Satish Chandra. Views of the Chief Ministers have been sought on the committee's recommendations in this regard.